

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 499/2016

COMMISSIONER OF INCOME TAX - I AND ANR

Petitioner(s)

VERSUS

MADAN MOHAN MITTAL

Respondent(s)

(With office report)

WITH

SLP(C) No. 3059/2016

SLP(C) No. 3821/2016

SLP(C) No. 5440/2016

SLP(C) No. 5294/2016

SLP(C) No. 6147/2016

SLP(C) No. 7828/2016

SLP(C) No. 10574/2016

SLP(C) No. 12106/2016

(With Office Report)

Date : 30/11/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Rabindra Kumar Mohanty, Adv.  
Mrs. Anil Katiyar, Adv.For Respondent(s) Mr. Udit Naresh, Adv.  
Resp.no.1 Ms. Kavita Jha, Adv.

Ms. Manju Jetley, Adv.

UPON hearing the counsel the Court made the following  
O R D E RSLP(C) Nos.499, 3821, 5440, 6147 and 7828 of 2016Sole respondent is duly represented and has opted not to file  
counter affidavit.SLP(C) No. 3059/2016

None appears for sole respondent despite due service.

To be listed along with other tagged matters as and when get  
ready.

...contd.

SLP(C) No. 12106/2016

Learned counsel for the petitioners to take fresh steps for effecting service of notice on sole respondent within two weeks' time and notice thereafter, be issued.

SLP(C) No. 10574/2016

Learned counsel appearing for sole respondent submits that he does not want to file counter affidavit. As such, to be listed with other tagged matters as and when get ready.

SLP(C) No. 5294/2016

Last opportunity is granted to sole respondent for filing counter affidavit within four weeks' time.

List again on 20.01.2017.

(PAWAN DEV KOTWAL)  
Registrar